

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-312  
(IB)-1648(ND)2019

IN THE MATTER OF:

M/s. Phoenix Advanced Softwares Pvt. Ltd.

....Applicant

Vs.

M/s. Vdopia Media & Software Solutions Pvt. Ltd.

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)


PRESENT:


For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the respondent has put in appearance and states that pursuant to the earlier order complete papers have now been received by them. He seeks time to file the reply. None present on behalf of the official creditor. As prayed for, adjourned to 19.11.2019

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)